



J&K HIGH COURT LEGAL SERVICES COMMITTEE,

JAMMU.

NOTIFICATION

The High Court Legal Services Committee is organising next National Lok Adalat on **14th April.2018** in both the wings of Hon'ble High Court, as per the schedule issued by J&K SLSA letter dt. 11.01.2018. The following types of cases(Pre-Litigation and Pending) may be taken up for settlement in the National Lok Adalat:-

It is notified for all the concerned that the following types of cases pending before the Hon'ble High Court wing Jammu shall be taken up before the National Lok Adalat on **14th April.2018** :-

- (i) Criminal Compoundable offence
- (ii) NI Act cases under Section 138
- (iii) Bank Recovery cases
- (iv) MACT cases
- (v) Matrimonial disputes
- (vi) Labour disputes
- (vii) Land Acquisition cases
- (viii) Service Matters relating to pay and allowances and retiral benefits)
- (ix) Electricity and water Bills(excluding non-compoundable)
- (x) Revenue cases(pending in District Courts and High Courts)
- (xi) Other Civil cases(rent easmentary rights, injunction suits, specific performance suits) etc.

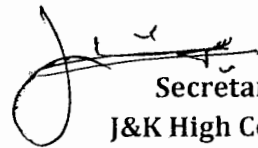
Any person/litigant interested in settlement of his/ her case/dispute through the Lok Adalat may approach with the title and number of the case, if the case is:-

Pending before High Court wing Jammu	i) Registrar Judicial High Court wing Jammu ii) Secretary HCLSC, Front Office Jammu
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by or before **20th March, 2018.**

No :- HCLSC/93/2018

Dt :- 15.03.2018


Secretary
J&K High Court Legal
Services Committee,
Jammu.

Copy to :-

- ✓ 1. Incharge e.court, High Court of J&K Jammu for information with the request to upload the Notification on the website.